BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 167/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

Name of the Company:

Deep Constructions Co.

V/s.

Balaji Heavy Lifters Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)		DESIGNATION	REPRESENTATION	SIGNATURE	
1.	50 mgmuder	AU	Adr	502	
2.	SYRSHMATA SHULLA	powers	PETETFONER		
3.	Urvesh Kar	Advocate	Respondent	Danesharas	1

<u>ORDER</u>

Learned Advocate Mr. Sharvil Majmudar with Learned Advocate Mr. Shashvata Shukla present for operational Creditor/Petitioner. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Petitioner filed bank certificate in compliance of the order dated 05.12.2017.

Learned lawyer appearing for Respondent submitted that he has received the copy today in the morning. Hence he requires some time to obtain necessary instructions from his client. Hence requested for some time.

List the matter on 21.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of December, 2017.